

Annexure – 8														
Name of the corporate debtor: Evoq Remedies Limited ; Date of commencement of CIRP: 09.06.2026; List of creditors verified as on: 18.09.2026														
List of operational creditors (Other than Workmen and Employees and Government Dues)														
(Amount in ₹)														
Sr. No.	Name of creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of voting share in CoC					
1	Harbhole Agrotech (Proprietor: Krushna Kur)	23.06.2026	1,95,00,000.00	19500000	Advance paid for supply of goods — Operational Creditor (Section 9 Applicant)	-	-	No	47.81%	-	-	-	-	Admitted in full. debt and default covered by the admission order of the Hon'ble NCLT dt. 09.06.2026 in CP(IB) No. 149 of 2026.
2	Omved Oil Industries	23.06.2026	40,46,292.00	4046292	Trade dues / advances for goods — filed in Form C as Financial Creditor; admitted as Operational Debt	-	-	Declaration sought	9.92%	-	-	-	-	Claim of Rs. 40,46,292 (principal Rs. 39,13,138 + interest Rs. 1,33,154 @ 18% p.a. up to ICD) admitted in full in quantum but categorised as OPERATIONAL DEBT u/s 5(21) IBC. Liberty granted to seek adjudication on classification before the Hon'ble NCLT; admission subject to orders of the AA and Reg 14(2).
3	BSE Limited	22.06.2026	76,700.00	76700	Annual Listing Fees FY 2026-27 and fine under Reg 31(1) of SEBI (LODR) Regulations, 2015	-	-	No	0.19%	-	-	-	-	Admitted in full (ALF Rs. 29,500 + fine Rs. 47,200 incl. GST); levy and default period entirely pre-ICD. Clarification sought on Rs. 5,000 (SPF) appearing in Bill Summary but not claimed; confirmation sought that no post-ICD fines will be pressed.
4	National Securities Depository Limited	19.06.2026	1,00,736.44	100736.44	Annual Custody Fee FY 2026-27 (Rs. 88,500 incl. GST), FILM fees FY 2026-27 (Rs. 11,800 incl. GST) and interest @12% p.a. up to ICD (Rs. 12,436.44)	-	-	No	0.25%	-	-	-	-	New claim. Form B dt. 19.06.2026 (digitally signed) – not included in list as on 30.06.2026. Admitted in full: Annual Custody Fee FY 2026-27 Rs. 75,000 + GST @18% Rs. 13,500 (Demand letter NSDL/DEM/01183/2026 dt. 25.04.2026, due 25.05.2026); FILM fees FY 2026-27 Rs. 11,800 incl. GST (Tax invoice FILM/DT0526/1721 dt. 12.05.2026); Interest @12%

5	Nuratrade Multibiz Private Limited	15.09.2026	2,51,13,425.00	0	Price of goods (guar seeds) supplied — 4 bills of supply dt. 09.04.2026 to 23.04.2026	-	-	Declarati on sought	0.00%	-	-	-	2,51,13,425.00	New claim received by e-mail on 15.09.2026 – after 90 days from ICD (07.09.2026) but before issue of RFRP (18.09.2026); taken on record. Kept wholly UNDER VERIFICATION: (i) claim not in Form B; no declaration/verification or authorisation of signatory; (ii) only 4 bills of supply (NMPL-24, 51, 63, 72 dt. 09.04.2026 to 23.04.2026 – 4,18,500 kg guar seeds) and claimant's own ledger furnished; no purchase orders, LR / transport bills, weighbridge slips or acknowledgement of receipt, though stated in e-mail to be
6	Releak Agriventures Limited	15.09.2026	3,08,25,279.00	0	Price of goods (wheat) supplied — 3 bills of supply dt. 08.05.2026 to 29.05.2026	-	-	Declarati on sought	0.00%	-	-	-	3,08,25,279.00	New claim received by e-mail on 15.09.2026 – after 90 days from ICD (07.09.2026) but before issue of RFRP (18.09.2026); taken on record. Kept wholly UNDER VERIFICATION: (i) claim not in Form B; no declaration/verification or authorisation of signatory; (ii) only 3 bills of supply (Nos. 56, 63, 83 dt. 08.05.2026 to 29.05.2026 – 9,94,363 kg wheat) and claimant's own ledger furnished; no purchase orders, LR / transport bills, weighbridge slips or acknowledgement of receipt; LR No., vehicle No. and
	Total		7,96,62,432.44	2,37,23,728.44		-	-		58.16%	-	-	-	5,59,38,704.00	

Note: Regulation 16-E of the CIRP Regulations (inserted by the IBBI (CIRP) (Fourth Amendment) Regulations, 2026, w.e.f. 08.06.2026 — assistance to committee where creditors other than scheduled banks or public financial institutions hold more than 66% of voting share) has been considered: the Committee is constituted entirely of operational creditors under Section 21(8) r/w Regulation 16, and all unrelated operational creditors are already members of the Committee; the requirement of inviting the five largest unrelated operational creditors accordingly stands subsumed in the constitution itself.